

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 101
IB-1052/ND/2020

IN THE MATTER OF:

M/s. Citron Straegies Pvt. Ltd.

...PETITIONER

Vs.

M/s. Asian Hotels (North) Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 27.11.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial-creditor :Mr. Himanshu Satija, Advocate.

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the Learned Counsel for the Financial-creditor. Serve notice on the Corporate-debtor within two weeks. Matter is adjourned to 15.12.2020.

-sd-

**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Meenu)